

SHRI JYOTIRMOY BOSU (Diamond Harbour): Will it be unparliamentary?

MR. DEPUTY-SPEAKER: You will also leave the House to me. Mr. Limaye knows very well. If you want to raise a privilege motion or anything, you are welcome to do it under proper rules. Give proper notice for that. Why do you raise in the form of a point of order?

श्री मधु लिमये : 227 में इसके लिए नोटिस की जरूरत नहीं है।

MR. DEPUTY-SPEAKER: You have to give a notice for that. Now, Shri Shah Nawaz Khan to lay the papers.

REVIEWS & ANNUAL REPORTS OF INDIAN DRUGS AND PHARMACEUTICALS LTD. AND HINDUSTAN ORGANIC CHEMICALS LTD. FOR 1971-72

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): I beg to lay on the Table a copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) (a) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1971-72.
- (b) Annual Report of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-6105/73]
- (ii) (a) Review by the Government on the working of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1971-72.
- (b) Annual Report of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-6106/73]

SHRI JYOTIRMOY BOSU: When we had half an hour discussion, the Chair, on 28th November gave two directives to the hon. Minister.

MR. DEPUTY-SPEAKER: Has it got anything to do with this?

SHRI JYOTIRMOY BOSU: Yes, Sir, I have sent four reminders so far. The Hon. Minister is withholding this information from Members of the House. Let the hon. Minister tell us as to why he is sitting over this.

MR. DEPUTY-SPEAKER: I do not think they have anything to do with this particular item. Have it on some other occasion.

ANNUAL REPORT AND ACCOUNTS OF AIR INDIA FOR 1972-73 AND AIRCRAFT (8TH AMDT.) RULES

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SARAJINI MAHISHI): I beg to lay:

- (1) A copy of the Annual Report (Hindi and English version) of the Air India for the year 1972-73 under sub-section (2) of section 37 of the Air Corporations Act, 1953.
- (2) A copy of the Certified Accounts (Hindi and English versions) of the Air India for the year 1972-73 together with the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953. [Placed in Library. See No. LT-6107/73]
- (3) A copy of the Aircraft (Eighth Amendment) Rules, 1973 (Hindi and English version) published in Notification No. G. S. R. 1347 in Gazette of India dated the 8th December, 1973, under section 14A of the Aircraft Act, 1934, together with an explanatory note. [Placed in Library. See No. LT-6108/73]

INDIAN ADMINISTRATIVE SERVICE (EMERGENCY COMMISSIONED AND SHORT SERVICE COMMISSIONED OFFICERS) 3RD AMDT. REGULATIONS

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): I beg to lay on the Table

[Shri Ram Niwas Mirdha]

a copy of the Indian Administrative Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Third Amendment Regulations, 1973 (Hindi and English versions) published in Notification No. G. S. R. 1357 in Gazette of India dated the 15th December, 1973, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-6109/73]

REVIEW & ANNUAL REPORT OF COCHIN SHIPYARD LTD. FROM 29-3-1972 TO 31-3-1973

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI M. B. RANA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) Review by the Government on the working of the Cochin Shipyard Limited, Cochin, for the period from 29-3-1972 to 31-3-1973.
- (2) Annual Report of the Cochin Shipyard Limited, Cochin, for the period from 29-3-1972 to 31-3-1973 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6110/73]

NCDC (AMDT.) RULES, NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, 1955 AND ANNUAL REPORTS

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASHEB P. SHINDE): I beg to lay on the Table:

- (1) A copy of the National Co-operative Development Corporation (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 1167 in Gazette of India dated the 27th October, 1973, under sub-section (3) of section 22 of the National Co-operative Development Corporation Act 1962. [Placed in Library. See No. LT-6111/73]

- (2) A copy of Notification No. G.S.R. 352(E) (Hindi and English versions) published in Gazette of India dated the 7th July, 1973, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-6112/73]

- (3) (i) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) Annual Report of the Bihar State Agro Industries Development Corporation Limited, Patna, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) Annual Report of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1970-71 along with the Audited Accounts.

- (c) Annual Report of the Andhra Pradesh State Agro Industries Corporation Limited, Hyderabad, for the year ended 30th June, 1971 along with the Audited Accounts and the comments of the Comptroller and Auditor general thereon.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.

[Placed in the Library. See No. LT-6113/73]

EXPORT OF PESTICIDES AND THEIR FORMULATIONS (INSPECTION) 2ND AMDT. RULES AND COTTON CONTROL (AMDT.) ORDER

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): I beg to lay on the Table:

- (1) A copy of the Export of Pesticides and their Formulations (Inspection) Second Amendment Rules, 1973 (Hindi and English versions) published in Notification No. S. O. 3322 in Gazette of India dated the 1st December, 1973, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963. [Placed in Library. See No. LT-6114/73]